Statement

Sectoral Distribution of outstanding Credit of Scheduled Commercial Banks

(Rs. crores)

Sector					As on the last Friday of		
					December 1981	December 1982	September 1983
Total Bank Credit	. ,				288983	34019	36061
Of Which:							
1. Food Credit	." ,"				2304	3063	3393
2. Non Food Credit	٠,				26589	30956	32758
Of Which:							
(a) Priority Sectors					10447	11867	1307
Of Which:							
(i) Agriculture					4557	5144	5633
(ii) Small Scale Industries			, ,		3840	4301	4670
(iii) Other Priority Sectors					2050	2422	2772
(b) Industry (Medium & Large)					11013	13135	13641
(c) Wholesale Trade (Other than foo	d pro	cure	ment)		2151	2370	2279
(d) Other Sectors	c			,	2978	3584	3763

Data are provisional.

N.B.—Data relate to 50 major banks which account for 96 per cent of the gross bank credit.

Extension of State Government benefits to Rural Bank Employees

2201. SHRI NEPALDEV BHATTA-CHARJEE: Will the Minister of FINANCE be pleased to state by when Government propose to implement the ası snrance given to the employees of Rural Banks (Gramin Banks) regarding the extension of all the benefits to them which are enjoyed by the State Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI

JANARDHANA POOJARY): Government have not given any assurance to the employees of the Regional Rural Banks to extend to them each and every benefit being enjoyed by the State Govt, employees. However, in pursuance of the Second Proviso of Section 17(1) of the Regional Rural Banks Act, the Government have indicated the pay scales and attendant allowances of specific posts in the respective State Governments which would be admissible to the defferent cadres of employees of the Regional Rural Banks located in those States. As regards other benefits whenever recommendations

to Questions

for extension of specific benefits are received from the State-level Coordination Committees of Regional Rural Banks in different States, these are considered on merits and keeping in view the overall objective of enabling these banks to function ag low cost institutions to assist weaker sections of the rural community. Some benefits like festival advance and conveyance loan facility as per State GOVT ernment rules have already been allowed to Regional Rural Banks employees. Besides, benefit of 'LTC facility has also been permitted as per State Government rules wherever specific references had been received from State-Level Co-ordination-Committees.

Oral Answers

Pay structures oik Gramin Bank Employees

2202. SHRI NEPALDEV BHATTA-CHARJEE; Will the Minister of FINANCE be pleased to" state the reason for which the pay structure of Gramin Banks < employees have been equated witli State Government employees. Whe,n the emp-ployees of Gramin, Banks are required to perform the same functions as are being performed by the employees ~ of commercial banks?

THE DEPUTY MINISTER IN THE (SHRI OF MINISTRY FINANCE JANARDHANA POOJARY): The Re gional Rural Banks have been set up with! limited jurisdiction to provide credit to a restricted clientele in rural areas suchi as small and marginal farmers, agricul-1 labourers, artijans and small entre preneurs etc. han annual income of not more than Rs. 6500/-.

Since the objective of these institutions 3 serve weaker sections of the rural community, it is felt necessary to relate source of recruitment as also the pay an£ allowances of the employees etc. to fh6 environment m which these banks are working so that they are able to develope a local, low cost profile.

For this purpose, it has been specifically laid down in section 17 of the Regional Rural Banks Act, 1976, that the remuneration of th« officers and other employees of such banks would be determined by

State Government (or of a local authority) of comparable level and status. The basic premise of the scheme of selling up Regional Rtrral Banks v.ill be knocked out if the pay structure of the employees of the regional rural banks is to be on par with that of the commercial banks

Suspension in Gramin Bank Services rules

2203. SHRI NEPALDEV BHATTA CHARJEE: Will the Minister of FIN ANCE be pleased to state:

- (a) what is the maximum period pres cribed in the Service Rules in regard to the suspension of an employee in a Gra min bank; and
- (b) if no such provision exists in the Rules, what are Government's instructions in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF **FINANCE** (SHRI ,'ANARDHANA POOJARY* (a) and (b) Conclusion of disciplinary proceedings is dependent on several factors, not the least being the Concerned employee's cooperation to the manageMent and the Enquiry Officer, ^ince termination of suspension is related to the conclusion oi disciplinary process, it is not possible t& lay down any time limit for its duration. Regional Rural Banks do, however, endeavour to complete the disciplinary proceeding as early as possible and towards that end seek, if necessary, assistance and guidance from their sponsored banks.

Re-employment of Ex-servicemen

2204. SHRI ROBIN KAKATI: Wili the Minister of DEFENCE be pleased to state:

- (a) the number of ex-servicemen at the end of 1981;
- (b) the number of those who have been reemployed in Government services and private companies and other organisations upto the end of 1981;